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(c) and (d) Government is aware of the merits and demerits of packing urea in HDPE woven sacks.

Subsidy on jute bag packaging of Urea

- SATYA MALAVIYA: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) whether it is a fact that urea, if packed in jute bags entitles the manufacturers to have subsidy from Government, consequent upon loss incurred in such packing;
- (b) if so, what is the quantum of such subsidy: and
- (c) whether the payment of this subsidy be averted, if the urea is packed in HDPE woven bags instead?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS **FERTILIZERS** WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE ELECTRONICS AND DEPARTMENT OF DEPARTMENT **OCEAN** OF DEVELOPMENT (SHRI **EDUARDO** FALEIRO): (a) to (c) As per the orders issued under the Jute Packaging Materials (Compulsory Use in Packing Commodities) Act, 1987, urea is to be packed in jute packaging material. The indigenously produced urea is covered under the retention pricecum-subsidy scheme, under which unit-wise cost of production based on a combination of norms and actuals in respect of various elements of cost, including packaging, is assessed by the Government.

The comparative subsidy outgo in the case of jute and HDPE bags would depend on the prices of these bags prevailing at a particular point of time. During July-September, 1993 quarter, the cost of packing per tonne of urea in jute bags was higher by about Rs. 17.0 as compared to that of HDPE bags. Therefore, in the event of exclusive use of HDPE bags for packing of urea, as per July-September, 1993 rates, there would be an estimated saving of Rs. 13.5 crores per annum.

Public Issues of IPCL

to Questions

- 435. SHRI GHUFRAN AZAM: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) whether it is a fact that Indian Petrochemicals Corporation Limited, (IPCL) had collected money from the public through their Public Issue in the month of November, 1992;
- (b) whether it is also a fact that till date neither the Share Certificates have been issued nor the Public money refunded;
- (c) if so, whether it is also a fact that the Public money has been misused; and
- (d) what is the latest Government policy in such cases?

THE MINISTER OF STATE IN THE MINISTRY CHEMICALS AND OF FERTILIZERS WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE DEPARTMENT OF ELECTRONICS AND THE DEPARTMENT OF **OCEAN** DEVELOPMENT (SHRI **EDUARDO** FALEIRO): (a) Yes, Sir.

- (b) According to IPCL, the Share Certificates were despatched by registered post by the Registrars to the Public Issue, to the applicants who were allotted shares. In respect of those investors who were not allotted shares refund orders were despatched by registered post by the Registrars-M/s. Datamatics Financial Services Limited, Bombay.
 - (c) Does not arise.
- (d) Government's policy for such cases is laid down in the Companies Act, 1950 and the guidelines issued by SEBI from time to time.

Letters from MPs

- 436. SHRI MOHAMMED AFZAL alias MEEM AFZAL: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:
- (a) the number of letters written by the Members of Parliament to the Ministry of Chemicals and Fertilizers during the period from 1st April, 1990 to 31st March, 1993 alongwith the year-wise details thereof;